

NON-REPORTABLE

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

SLP (CIVIL) NO. 22053 OF 2009

NICCO Corporation Limited

...Petitioner

Versus

Prysmian Cavie Sistemi Energia s.r.l. & Anr. ...Respondents

ORDER

Issue notice.

2. Counter affidavit may be filed by the respondents within three weeks. Rejoinder, if any, within two weeks thereafter.
3. List the matter for final disposal on a non-miscellaneous day in the last week of October, 2009.
4. In the meanwhile, operation of the impugned order dated July 29, 2009 shall remain stayed.

.....J
(Tarun Chatterjee)

.....J
(R. M. Lodha)

New Delhi
September 15, 2009.